

CC No. 08/2020
FIR No. 34/02
PS ACB
State Vs. A. V. Prem Nath

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CT No. 2/2020
State Vs. A. V. Prem Nath

29.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and office order No.322/RG/DHC dated 15.08.2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

: IO Inspector Sanjay Gaur is present.

IO submits that he has paginated the judicial file as per list of documents. This is a fresh charge sheet filed in the matter before lockdown period.

Let the ahlmad check the file and give a report as to whether all the documents as per list of documents have been filed and are duly paginated.

Put up for consideration on 18.09.2020.

A copy of this order be supplied to the Ld. Prosecutor, the accused and their respective counsels, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH

'Date: 2020.08.29 11:46:11 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
29.08.2020
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CC No. 141/2019
FIR No. 12/16
PS ACB
State Vs. Closure Report

29.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020 and office order No.322/RG/DHC dated 15.08.2020.

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Present (through Video conference):

- : IO Inspector Brij Mohan is present.
- : Counsel Sh. Vinod Malhotra for applicant Shrikant is present.

This is a closure report in which notice of the closure report was issued to the complainant on 16.01.2018. The complainant Pradeep Kumar Mishra appeared and stated on 12.07.2018 that he filed the complaint in his official capacity and was transferred by the time and, the concerned department may

be issued the notice. Upon it, notice was issued to APMC, Azad Pur and on behalf of APMC, Deputy Secretary S. K. Gupta appeared on 23.08.2018 and sought some time to file response. On 09.10.2018 on behalf of APMC an affidavit in response to the closure report was filed.

Subsequently, on 27.11.2018 Secretary to APMC namely Mr. Lekhraj gave his no objection statement as to the closure report.

Subsequently, applicant Shrikant appeared and wanted to contest this closure report and his locus standi was questioned by the Ld. Predecessor Court.

Ld. Counsel for the applicant Shrikant submits that the matter may be kept for physical hearing since the file is bulky.

Put up this matter for arguments on **17.10.2020 for arguments as to the locus standi of the applicant.**

A copy of this order be supplied to the Ld. Prosecutor, the applicant and his counsel, as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.29 11:46:57 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
29.08.2020
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